

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1611
ANSWERED ON:02.12.2005
IRREGULARITIES IN CAPART
Khaire Shri Chandrakant Bhaurao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of new Non-Governmental Organisations supported by Council for Advancement of People`s Action and Rural Technology (CAPART) for better implementation of development programmes in rural areas;
- (b) whether there are several irregularities in CAPART; (
- (c) if so, the findings thereof; and
- (d) the steps proposed to be taken to streamline the functioning of CAPART ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

- (a) The Council for Advancement of People`s Action and Rural Technology (CAPART) has extended support to 185 new Non-Governmental Organisations during the current year (till 26th November, 2005) for implementation of development programmes in rural areas.
- (b) & (c) Certain irregularities relating to release of funds to voluntary organizations under blacklisted categories, violation of CAPART norms, proper maintenance of revolving fund, release of excess amount, sanction and release of funds to non-existing VOs, etc. have been intimated by CAPART.
- (d) CAPART has initiated disciplinary action against the erring officials and consequently penalties ranging from minor penalty of censure to major penalties of compulsory retirement have been imposed. In order to streamline the functioning of CAPART, a review committee was set up by the Government in the year 2002 which report was accepted by the Govt. Accordingly, certain changes in the functioning of CAPART have been made and instructions to enable streamlining have been issued by CAPART.